

Bhabha Atomic Research Centre and the Indian Science Academy, for further research;

(b) whether Government have paid rupees five crores to M/s. Hemlock of US for getting this basic technology;

(c) whether the technology evolved by M/s. Mettur Chemicals has been declared as obsolete; and

(d) if not, what are the reasons for going in for the Hemlock technology?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) Department of Electronics have informed National Chemical Laboratory, Pune; National Physical Laboratory, Delhi; Bhabha Atomic Research Centre, Bombay and Indian Institute of Science, Bangalore about the availability of certain documents on technical know-how acquired from M/s. Hemlock Semiconductor Corporation, USA for reference by them in their R&D activity in the silicon area, within the provisions of the Agreement with M/s. Hemlock.

(b) to (d) Government have so far paid a sum of Rs. 2,93,12,500 (equivalent to US \$ 2,345, 000) out of a total know-how fee of US \$ 6.7 million. However the investment decision on National Silicon Facility was to be taken only after evaluating the results achieved by Metkem Silicon. This evaluation is in progress.

Prime Minister's direction for probe into Silicon controversy

3247. SHRI A. G. KULKARNI:

SHRI M. A. BABY:

SHRI SURAJ PRASAD:

Will the PRIME MINISTER be pleased to state;

(a) whether Government's attention has been drawn to news item which appears in the 'Economic Times' of 24th September, 1986 under the caption 'PM orders probe in silicon facility controversy'; if so, what are the details thereof;

(b) whether the CBI had undertaken investigation in the case and submitted its report; and

(c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) to (c) An enquiry is ordered which includes investigation by the CBI. The enquiry is still in progress.

Rape by police men

3248. SHRI N. E. BALARAM: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government's attention has been drawn to the news item published in the 'Indian Express' dated the 28th October, 1986 captioning 'Top Officers cover up rape by police men; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) and (b) The news item published in 'the Indian Express' of 28th October, 1986 has been seen.

The Supreme Court had ordered the transfer of the investigation of the alleged case of rape to the CBI. The CBI has completed the enquiry and submitted its report to the Supreme Court on 5-11-1986. The Supreme Court had also ordered an enquiry into the allegations made in the writ petition against officials of the State Government and this matter concern the State Government.

Killing of Judges by the terrorists

3249. SHRI T. CHANDRASEKHAR REDDY: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether a number of Judges, including the sessions judges and Judges of the High Courts, have been killed in the country by terrorists and many others have been threatened by them during the last four months;